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Delhi Right To Information Act, 2001

7 of 2001

[14 May 2001]

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Delhi Right To Information Act, 2001

7 of 2001

[14 May 2001]

An Act to make provision for securing right to information in the National Capital Territory of Delhi and for matters relating thereto. BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-second Year of the Republic of India as follows:-

1. Short Title And Commencement :-

(1) This Act may be called the Delhi Right to Information Act, 2001.

- (2) It shall come into force on such date1as the Government may, by notification in the Official Gazette, appoint.
- 1. Came into force on 2-10-2001, vide Notification No. F. 4/45/AR/2000.

2. Definitions :-

In this Act, unless there is anything repugnant in the subject or contexts,--

- (a) "competent authority"1means any authority or officer notified by the Government from time to time in Official Gazette for the purpose of this Act;
- (b) "electronic form" with reference to information means any information generated, sent, received or stored in media, magnetic, optical, computer memory, microfilm, computer generated microfiche or similar device;
- (c) "Government" means the "Lt. Governor referred in article 239AA of the Constitution";
- (d) "information" means any material or information relating to the affairs of the National Capital Territory of Delhi except matters with respect to entries 1, 2 and 18 of the State List and entries 64, 65 and 66 of that list in so far as they relate to the said entries 1, 2 and 18 embodied in the Seventh Schedule of the Constitution;
- (e) "Lt. Governor" means the Lt. Governor of the National Capital Territory of Delhi appointed by the President under article 239 of the Constitution;
- (f) "prescribed" means as prescribed in rules;
- (g) "public authority" means any authority or body established or constituted--
- (i) by or under the Constitution;
- (ii) by any law made by the Government and includes any other body owned, controlled or substantially financed by funds provided directly or indirectly by the Government;
- (h) "Public Grievances Commission" means the Public Grievances Commission set up by the Government vide their Resolution No. 4/14/94-AR dated the 25th September, 1997 as amended from time to time;
- (i) "right to information" means the right of the access to information and includes the inspection of works, documents, records, taking notes and extracts and obtaining certified copies of documents or records, or taking samples of material.
- 1. See. Annexure 1 for the list of Competent Authorities.

3. Right To Information :-

Subject to the provisions of this Act, every citizen shall have right to obtain information from a competent authority.

4. Obligations On Public Authorities :-

Every public authority shall--

- (a) maintain all its records, in such a manner and form as is consistent with its operational requirements duly catalogued and indexed;
- (b) publish at such intervals as may be prescribed by the Government--
- (i) the particulars of its organisation, functions and duties;
- (ii) the powers and duties of its officers and employees and the procedure followed by them in the decision-making process;
- (iii) the norms set by the public authority for the discharge of its functions:
- (iv) laws, bye-laws, rules, regulation, instructions, manuals and other categories of records under its control used by its employees for discharging its functions;
- (v) the details of facilities available to citizens for obtaining information; and
- (vi) the name, designation and other particulars of the competent authority;
- (c) publish all relevant facts concerning important decisions and policies that affect the public while announcing such decisions and policies;
- (d) give reasons for its decisions, whether administrative or quasijudicial to those affected by such decisions;
- (e) before initiating any project, publish or communicate to the public generally or to the persons affected or likely to be affected by the project in particular, the facts available to it or to which it has reasonable access which, in its opinion, should be known to them in the best interests of maintenance of democratic principles.

5. Procedure For Supply Of Information :-

(1) A person desiringinformation shall make a request in writing or through electronic form, to the competent authority giving the particulars of the matter relating to which heseeks information: Provided that where a person cannot, for validreasons, make a

request in writing, the competent authority may either acceptan

oral request which may, subsequently, be reduced in writing or renderreasonable assistance to such person in making a written request.

- (2) Upon receipt of anapplication requesting for an information, the competent authority shallconsider it and furnish the information required by the applicant or passorders thereon refusing the request as soon as practicable but normally withinfifteen days and in any case within thirty days from the date of receipt of application.
- (3) The informationshall be supplied in writing, either in English or in the official language.
- (4) Where a request isrejected under sub-section (2), the competent authority shall communicate to the person making the request,--
- (i) the reasons forsuch rejection;
- (ii) the period withinwhich the appeal against such rejection may be preferred;
- (iii) the particularsof the appellate authority.

6. Restrictions On Right To Information :-

The competentauthority may, for reasons to be recorded in writing, withhold--

- (a) the informationthe disclosure or contents of which will prejudicially affect the sovereigntyand integrity of India or security of the National Capital Territory of Delhior international relations or which leads to incitement to an offence;
- (b) the information relating to an individual or other information, the disclosure of which would constitute a clear and unwarranted invasion of personal privacy and has no relationship to any activity of the Government or which will not sub-serve any public interest;
- (c) papers containingadvice, opinion, recommendations or minutes submitted to the Lt. Governor fordischarge of his constitutional functions and any information, disclosure ofwhich would prejudicially affect the conduct of the Centre-State/Union territoryrelations, including information exchanged in confidence between the Centre andthe Government or any of their authorities or agencies;
- (d) trade and commercial secrets or any other information protected by law;
- (e) information whose release would constitute a breach of privilege of Parliament or Legislative Assembly of the National Capital Territory of Delhi:

Provided that the competent authority shall, before withholding information under this clause, refer the matter to the Legislative Assembly Secretariat for determination of the issue and act according to the advice tendered by that Secretariat:

Provided further thatno appeal shall lie under section 7 against an order withholding supply ofinformation under this clause;

(f) information whose disclosure would endanger thelife or physical safety of any person or identify the source of information orassistance given in confidence for law enforcement or security purposes or inpublic interest:

Provided that the information which cannot be denied to the Legislatively Assembly of the National Capital Territory of Delhi, shall not be denied to any person;

- (g) minutes or recordsof advice including legal advice, opinions or recommendations made by anofficer of a public authority during the decision making process prior to the executive decision or policy formulation;
- (h) Cabinet papersincluding records of the deliberations of the Council of Ministers, Secretaries and other officers.

7. Appeal :-

- (1) Any person aggrieved by an order of the competent authority, or any person who has not received any order from the competent authority within thirty working days, may appeal to the Public Grievances Commission.
- (2) The decision of the Public Grievances Commission shall be final.
- (3) No order adversely affecting any person shall be passed, except after giving that person a reasonable opportunity of being heard.
- (4) Every appeal shall be disposed as expeditiously as possible and endeavour shall be made to dispose of the appeal within thirty days from the date on which it is presented.

8. Obligation On Competent Authority :-

Every competent authority shall be under a duty to maintain all its records, as per its operational requirements, duly catalogued and indexed, and grant access to information, subject to the provisions of this Act, to any citizen requesting for such access.

9. Penalties :-

(1) Any personresponsible for providing any information under this

Act shall be personallyliable for furnishing the information within the period specified.

(2) Where a personresponsible to supply information fails to furnish the information asked forunder this Act within the time specified or furnishes any information which isfalse in any material particulars, and which he knows or has reasonable causeto believe to be false or does not believe it to be true, he shall be liable, after such inquiry as may be required under the service rules pertaining todisciplinary action applicable to him, for imposition of such penalty as may be determined by the disciplinary authority under such rules or as prescribed inthe Rules.

10. State Council For Right To Information :-

- (1) The Government shall, by notification in the Official Gazette, establish with effect from such date as specified in the notification, a Council to be known as State Council for Right to Information1.
- (2) The State Council shall consist of the following members, namely:--
- (a) the Chief Minister, Government of National Capital Territory of Delhi shall be its Chairman;
- (b) the Minister Incharge of the Department of Administrative Reforms in the Government shall be its member:
- Provided if the Chief Minister is the Minister Incharge of Administrative Reforms Department, then the Finance Minister shall be the Member;
- (c) such number of other officials not exceeding ten of which three members shall be elected representatives of the Legislative Assembly of the NCT of Delhi and of which one shall be woman to be nominated by the Speaker of Assembly of NCT of Delhi and non-official members not exceeding ten representing such interests as may be prescribed by the Government.
- (3) The time and place of the meeting of the Council shall be as the Chairman may decide and it shall observe such procedures as may be laid down by the Council to transact its business.
- (4) The object of the State Council shall be to promote the right to information in the National Capital Territory of Delhi and it shall deal with all matters related to right to information, such as--
- (a) review of the operation of this Act and the rules made thereunder;
- (b) review of the administrative arrangements and procedures to secure for citizens the fullest possible access to information;

- (c) research and documentation as regards management of information with a view to improve the extent and accuracy of information being made available under this Act; and
- (d) to advise the Government on all matters related to the right to information, including training, development and orientation of employees to bring in a culture of openness and transparency.
- 1. By Notification No. F. 17/7/2001/AR, dated 21st November 2001, the Government of National Capital Territory of Delhi has established State Council for Right to Information, see Annexure 2.

11. Act To Have Over-Riding Effect :-

The provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained in any other enactment of the Legislative Assembly of Delhi, for the time being in force.

12. Protection Of Action Taken In Good Faith :-

No suit, prosecution or other legal proceedings shall lie against any person for anything done in good faith or intended to be done in pursuance of this Act.

13. Charging Of Fees:-

The competentauthority shall charge such fees for supply of information as may be prescribed by rules, but which shall not exceed the cost of processing and making available of the information.

14. Laying Of Annual Report Of State Council :-

The Chairperson shall cause to be laid on the Table of the House Annual Report of the State Council.

15. Power To Make Rules :-

- (1) The Governmentmay, by notification in the Official Gazette, make rules to carry out thepurposes of this Act.
- (2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:--
- (a) the interval atwhich particulars and other material and information shall be published by thepublic authorities;
- (b) the composition of the State Council with reference to the

interest to be represented therein;

- (c) prescription offee to be charged for supply of information;
- (d) any matter whichis to be, or may be prescribed under this Act.
- (3) Every rule madeunder this Act shall be laid, as soon as may be after it is made, before the House of the Legislative Assembly of the National Capital Territory of Delhiwhile it is in session, for a total period of thirty days which may becomprised in one session or in two or more successive sessions, and if, beforethe expiry of the session immediately following the session or the successivesessions aforesaid, the House agrees in making any modification in the rule orthe House agrees that the rule should not be made, the rule shall thereafterhave effect only in such modified form or be of no effect, as the case may be;so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

16. Removal Of Difficulties :-

(1) If any difficulty arises in giving effect to the provisions of this Act, the Government may, by general or special order published in the Official Gazette, make such provision not inconsistent with the provisions of this Act as appear to it to be necessary or expedient for the purposes of removing difficulty:

Provided that not such order shall be made after the expiration of two years from the commencement of this Act.

(2) Every order made under this section shall, as soon as may be after it is made, be laid before the Legislative Assembly of the National Capital Territory of Delhi.

SCHEDULE 1

Annexure 1

LISTOF COMPETENT AUTHORITIES NOTIFIED FOR VARIOUS DEPARTMENTS OF DELHI GOVERNMENT 1

S. No.	Name of the Department	Competent Authority	
-1	-2	-3	
2 [1.	Administrative Reforms	Deputy Director (AR)]	
2	Archaeology & Delhi Gazetteer	Deputy Director	
3	Aruna Asaf Ali Hospital	Deputy Medical Superintendent	
4	Archives	Deputy Director	
3 [5. Audit Deputy Secreta (Accounts)]		Deputy Secretary Finance (Accounts)]	
6	Central Jail	DIG (Prison)	
I			

	Chit Fund	Registrar (Chit Fund)
8	Chief Electoral Officer	Joint Chief Electoral Officer (Administration)
9	College of Art	Professor (Painting-MFA)
10	Conservator of Forest	Deputy Conservator of Forest (Head Quarter)
11	Consumer Affairs	Director (Consumer Affairs)
12	Cooperative Societies	Joint Registrar (Administration)
13	Deen Dayal Upadhyay Hospital	Deputy Medical Superintendent (Administration)
14	Delhi College of Engineering	Project Officer
15	Delhi Fire Service	Assistant Commissioner (Fire)
16	Development Departments & its Units	Deputy Development Commissioner
17,	Drug Control	Deputy Drug Controller (Administration)
18	Directorate of Agricultural Marketing	Joint Director
19	Directorate of Training, UTCS	Joint Director
20	Directorate of Economics & Statistics	Director
21	Directorate of Family Welfare	Deputy Director
22	Directorate of Health Services	Additional Director
23	Directorate of Small Savings	Joint Director
3 [24.	Education Department	Dy. Director of Education District East in respect of matters relating to East District
		Dy. Director of Education District North in respect of matters relating to North District
		Dy. Director of Education District North-East in respect of matters relating to North-East District
		Dy. Director of Education District North-West(A) in respect of matters relating to North-West (A) District
		Dy. Director of Education District North-West(B) in respect of matters relating to North-West(B) District
		Dy. Director of Education District South in respect of matters relating to South District.
		Dy. Director of Education District South-West (A) in respect of matters

		relating to South-West (A) District Dy. Director of Education District South-West(B) in respect of matters relating to South-West(B) District	
		Dy. Director of Education District West (A) in respect of matters relating to West (A) District.	
		Dy. Director of Education District West (B) in respect of matters relating to West (B) District.	
		Dy. Director of Education District Central in respect of matters relating to Central District	
		Dy. Director of Education District New Delhi in respect of matters relating to New Delhi District	
		Dy. Director of Education (Act) in respect of matters relating to aided and un-aided schools	
		Addl. Director of Education (Computer) in respect of matters relating to Head Quarter, Patrachar, Science & TV, Sports, Physical Education and issues other than those covered by respective Districts]	
25	Employment	Joint Director	
26	Environment	Deputy Secretary	
27	Excise	Deputy Commissioner	
28	Finance	Additional Secretary	
29	Food & Supplies	Deputy Commissioner (Administration)	
30	Forensic Science Laboratory	Director, In-charge	
2 [31.	General Administration Department	Deputy Secretary (GAD)]	
32	Govind Ballabh Pant Hospital	Medical Superintendent	
33	Guru Nanak Eye Centre	Deputy Medical Superintendent	
34	Gurudwara Election	Election Officer	
35	Guru Teg Bahadur Hospital	Additional Medical Superintendent	
36	Health and Family Welfare	Additional Secretary (Health-1)	
37	Higher Education	Deputy Director	
38	Home Department	Additional Secretary (Home-1)	
3 [39.	Home Guards and Civil Defence	Deputy Commandant General Home Guards-cum-Deputy Director Civil Defence]	
40	Directorate of Indian System of Medicine and	Joint Director	

	Homoeopathy	 	
41	Industries	Joint Director of Industries (Administration)	
42	Information and Publicity	Deputy Director (Administration)	
43	Information and Technology	Additional Secretary	
44	Irrigation and Flood Control	SSW to Chief Engineer	
45	Labour Department	Joint Labour Commissioner (Administration)	
46	Language, Art and Culture Department including its Academies and other Units	Joint Secretary	
47	L.G. Secretariat	Additional Secretary	
48	Law and Judicial Department	Joint Secretary	
49	Delhi Legislative Assembly Secretariat	Secretary (LAS)	
50	Lok Nayak Hospital	Director (Administration)	
51	Mahila Institute of Technology	Principal	
52	Manpower and Employment	Joint Director	
53	Maulana Azad Medical College	Deputy Director (Administration)	
54	National Cadet Corps	Deputy Director General	
55	Nehru Homoeopathy Medical College and Hospital	Principal	
56	Dr.B.R.Sur Homoeopathy Medical College and Hospital	Principal	
57	Planning Department	Joint Director	
58	Power Department	Additional Secretary	
59	Preventon and Food Adulteration	Joint Director	
3[60.	Public Works Department	Engineer Officer to Chief Engineer in respect of matters pertaining to PWD Zone-I.	
		Engineer Officer to Chief Engineer in respect of matters pertaining to PWD Zone-II.	
		Engineer Officer to Chief Engineer in respect of matters pertaining to PWD Zone-III.	
		Engineer Officer to Chief Engineer in respect of matters pertaining to PWD Zone-IV.	
		Director (Personnel) in respect of	

	matters other than Zone-1, II, II		
61	Principal Pay and Accounts Deputy Controller of Accounts (Administration)		
3 [62	Prohibition	Joint Director]	
63	Prosecution	Chief Prosecutor (North District)	
64	Divisional Commissioner Office Offices of the Deputy Commissioners, Delhi.	Additional District Magistrate (HQ) Deputy Commissioner concerned	
65	Sales Tax Department	Additional Commissioner (Administration)	
66	Sanjay Gandhi Memorial Hospital	Deputy Medical Supperintendent	
67	Services Department	Joint Secretary (Services)	
68 I	Social Welfare Department/ Rehabilitation Services	Joint Director (Administration)	
69	Tourism Department	Deputy Director	
70	Training and Technical Education	Joint Director (Administration)	
71	Transport Department	Joint Director (Administration)	
72	Weight and Measures	Controller	
73	73 Welfare of Scheduled Caste/Scheduled Tribes Deputy Director	Deputy Director (SCP)	
74	Urban Development	Additional Secretary	
Public Works Department	Additional Secretary (Administration)		
	Additional Secretary (PWD)		
Directorate of Vigilance including Anti Corruption Joint Sec Branch		Joint Secretary (Vigilance)]	

LIST OF COMPETENT AUTHORITIES NOTIFIED IN RESPECT OF AUTONOMOUS BODIES/UNDERTAKINGS/ LOCAL BODIES

S. No.	Name	Competent Authorities	
-1	-2	-3	
1	Ayurvedic and Unani Tibbia College and Allied Units	Principal	
2	Board of Ayurvedic and Unani System of Medicine	Unani Registrar	
3	Central Accident and Trauma Service Project Administrator		
4	College of Pharmacy	Principal	
5	Commission for Other	Member Secretary	

	Backward Classes		
6	Delhi State Civil Supplies Corporation Limited	Managing Director	
7	Delhi Tourism and Transport Development Corporation	Managing Director General Manager (Head Quarter)]	
2 [8.	Delhi State Industrial Development Corporation Limited		
9	Delhi Agricultural Marketing Board	Joint Secretary (Marketing)	
10	Delhi Bhartiya Chikitsa Parishad	Registrar	
11	Delhi Cantonment Board	Deputy Cantonment Executive Officer	
12	Delhi Commission for Women	Member Secretary to Commission	
13	Delhi Consumers Cooperative Wholesale Stores Limited	Administrator	
2 [14.	Delhi Cooperative Housing Finance Corporation Ltd.	General Manager]	
15	Delhi Energy Development Agency	Project Director	
3 [16.	2[Delhi Electricity Regulatory Commission	Director (Administration)]	
4 [17. Delhi Financial Corporation 18 Tool Room and Training Centre		Chief-General Manager]	
		General Manager	
Delhi Homoeopathy Anusandhan Parishad		Assistant Director (Homoeopathy)	
20	Delhi Institute of Hotel Management and Catering Technology	Assistant Administrative Officer	
2 [21.	Delhi Jal Board	Additional Chief Executive Officer]	
22	Delhi Khadi and Village Industries Board	Deputy Director	
23	Delhi Legal Services Authority	Member Secretary	
2 [24.	Delhi Minorities Commission	Deputy Secretary]	
25	Delhi Pharmacy Council	Registrar	
26	Delhi Pollution Control Committee	Assistant Environmental Engineer (Planning)	
27	Delhi Schedule Castes Financial and Development Corporation Limited	Deputy Manager (Personnel)	
28	Delhi State Aids Control Society	Joint Director	
29	Delhi State Co-operative Bank Limited	Managing Director	
30	Delhi State Haj Committee	Secretary	
Delhi Subordinat Services Selection Board		Secretary	

32	Delhi Transport Corporation	Regional Manager (South) in respect of matters relating to Sriniwaspuri Depot, Sukhdev Vihar Depot, Kalkaji Depot, Sarojini Nagar Depot, Vasant Vihar Depot
		Regional Manager (East) in respect of matters relating to Noida Depot, Hasanpur Depot, Nandnagri Depot, I.P. Depot
		Regional Manager (West) in respect of matters relating to Hari Nager Depot-I, Hari Nagar Depot- II, Hari Nagar Depot-III Keshopur Depot, Naraina Depot, Mayapuri Depot
		Regional Manager (North) in respect of matters relating to Rohini Depot-I, BBM Depot-I, BBM Depot-III
		Regional Manager (Rural) in respect of matters relating to Bawana Depot, GTK Depot, Nangloi Depot, Dichau Kalan Depot
		Regional Manager (Interstate) in respect of matters relating to Peeragarhi Depot, Rohini Depot-III, Dilshad Garden Depot, Seemapuri Depot, Yamuna Vihar Depot, Ghazipur Depot, Ambedkar Nagar Depot, Shadipur Depot, Wazirpur Depot-II
	Dy. Chief General Manage (Publicity) (Traffic) in res matters relating to Scindi Training School, Nand Na	
		Dy. Chief General Manager (MS-I) in respect of matters relating to Central Workshop-I, Store and Purchase
		Dy. Chief General Manager (MS-II) in respect of matters relating to Central Workshop-II, Printing Press

		Manager (PR) in respect of matters relating to DTC Head Quarter and issues other than those covered by rest of the Competent Authorities of DTC
2 [33.	Delhi Power Supply Company Ltd. (TRANSCO)	Chief Engineer (Comm.) in respect of matters relating to Power Purchase, Agreement, Bulk Supply Tariff, Bulk Billing of DISCOMS and other Licenses such as NDMC and MES
		Additional Director (Finance) in respect of matters relating to Finance including Transco and Holding Company, Revenue and Expenditure
		Additional General Manager (Admn.) in respect of matters relating to all Administrative, Establishment and Vigilance and issues other than those covered by rest of the Competent Authorities of TRANSCO
33A	Indraprastha Power Generation Company Ltd. (GENCO)	Chief Engineer(RPH) in respectof matters relating to O & Mworks of RPH, IPGCL (Genco),IPGP Plant Timarpur
		Finance Officer (RPH) in respect of matters relating to Finance including Sale of Energy, Expenditure of GENCO
		Additional General Manager (Admn.) in respect of matters relating to Administrative, Establishment and Vigilance and issues other than those covered by rest of the Competent Authorities of GENCO
34	Delhi Waqf Board	Chief Executive Officer
35	District and Session Judge Office	Additional Districtand Session Judge (Administration)

36	Guru Govind Singh Indraprastha University	Registrar (Administration)
37	Institute of Human Behaviour and Allied Sciences	Joint Director
4 [38.	Municipal Corporation of Delhi	Additional Commissioner (S & JJ) in respect of matters relating to Slum and JJ Department
		Additional Commissioner (Engg.) in respect of matters relating to Central Establishment Department
		Additional Commissioner (Revenue) in respect of matters relating to Land and Estate Department, Factory Licensing Department, Remunerative Projects Cell, Toll Tax Department, Advertisement Department
		Engineer-in-Chief in respect of matters relating to Engineering Department
		Municipal Health Officer in respect of matters relating to Health Department
		Director (Primary Education) in respect of matters relating to Education Department
		Director (CSE) in respect of matters relating to Sanitation Department
		Assessor and Collector in respect of matters relating to Assessment and Collection Department
		Chief Law Officer in respect of matters relating to Law Department
		Director (Horticulture) in respect of matters relating to Horticulture Department
		Chief Accountant-cum-Financial Advisor in respect of matters relating to Finance Department
		Chief Town Planner in respect of matters relating to Town Planning Department
		Chief Architect in respect of matters relating to Architecture Department
		Dy. Commissioner (South) in respect of matters relating to South Zone
		Dy. Commissioner (Central) in

		respect of matters relating to Central Zone
		Dy. Commissioner (City) in respect of matters relating to City Zone
		Dy. Commissioner (Civil Lines) in respect of matters relating to Civil Lines Zone
		Dy. Commissioner (Sadar Pahar Ganj) in respect of matters relating to Sadar Pahar Ganj Zone
		Dy. Commissioner (Karol Bagh) in respect of matters relating to Karol Bagh Zone
		Dy. Commissioner (Rohini) in respect of matters relating to Rohini Zone
		Dy. Commissioner (West) in respect of matters relating to West Zone
		Dy. Commissioner (Najafgarh) in respect of matters relating to Najafgarh Zone
		Dy. Commissioner (Narela) in respect of matters relating to Narela Zone
		Dy. Commissioner (Shahdara- South) in respect of matters relating to Shahadara-South Zone
		Dy Commissioner Shahdara-North) in respect of matters relating to Shahdara-North Zone
		Additional Commissioner (HQ) in respect of matters relating to Labour Welfare Department, Community Services Department and issues other than those coveredby rest of the Competent Authorities of MCD]
39	Netaji Subhash Institute of Technology	Dean (Administration)
40	New Delhi Municipal Council	Director (Public Relation)
41	State Council of Educational Research and Training	Joint Director
42	Delhi State Election Commission	Deputy Election Commissioner
43	Rajya Sainik Board	Secretary
44	Slum and Jhuggi Jhopdi	Additional Commissioner

E-MAIL ADDRESSES OF COMPETENT AUTHORITIES

S.	Department	Designation	E-mail address

Ŋo.	A	D D:	
1.	Archaeology	Dy. Director	archaeology@hub.nic.in
2.	Archives	Dy. Director	archaeology@hub.nic.in
3.	Education	Addl.D.E. (Computer)	addldec@hub.nic.in
4.	Finance	Addl. Secretary	asfin@hub.nic.in
5.	General Administration	Addl. Secretary	asgad@hub.nic.in
6.	Health & Family Walfare	Addl. Secy. (Health-1)	sechfwh@hub.nic.in
7.	Home	Addl. Secy. (Home-1)	ashome@hub.nic.in
8.	Information & Technology	Addl. Secretary	adlsecit@hub.nic.in
			itdelhi@bol.net.in
9.	L.G. Secretariat	Addl. Secretary	adseclg@hub.nic.in
10.	Delhi Legistative Assembly	Secretary	sla@nic.in
11.	Planning	Joint Director	jdplg@hub. nic.in
12.	DC (North East)	Dy. Commissioner	dcne@hub.nic.in
13.	DC (South)	Dy. Commissioner	dcsouth@hub.nic.in
14.	DC (South West)	Dy. Commissioner	dcsw@hub.nic.in
15.	DC (Central)	Dy. Commissioner	dccentral@hub.nic.in
16.	DC (East)	Dy. Commissioner	dceast@hub.nic.in
17.	DC (New Delhi)	Dy. Commissioner	dcnd@hub.nic.in
18.	DC (North)	Dy . Commissioner	dcnorth@hub.nic.in
19.	DC (North West)	Dy. Commissioner	dcnw@hub.nic.in
20.	DC (West)	Dy. Commissioner	dcwest@hub.nic.in
21.	Services	Jt. Secretary	jsservices@hub.nic.in
22.	Cooperative Societies	Jt. Registrar (Admn.)	rcoop@nic.in
23.	Development Deptt.	Dy. Dev. Commissioner	cdevlop@nic.in
24.	Dte. of Trg., UTCS	Jt. Director	ducts@nic.in
25.	Dte. of Eco. & Stats.	Director	dires@hub.nic.in
26.	Dte. of Small Savings	Jt. Director	dslin@hub.nic.in
27.	Industries Deptt.	Jt. Dir. of Industries (Admn.)	cornind@nic.in
28.	Irrigation & Flood	SSW to Chief Engr.	cejirig@nic.in
29.	Pr. Accounts Office	D.C.(Admn.)	cao@hub.nic.in
30.	A.K. Deptt	Addl. Secretary	drkbrai@hub.nic.in
31.	Delhi Vidyut Board	Addl. Genl. Mangr. (Admn.)	agmadvb@bol.net.in
32.	Prohibition	Addl. Secv(Finance)	asfin@hub.nic.in

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33.	Tourism	Deputy Director	dttdc@giasd101.vsnl.net.in
34.	DDU Hospital	DMS(Admn.)	msdduh@vsnl.net.in
35.	Lok Nayak Hospital	Director(Admn.)	Inh@vsnl.net.in
E-MAIL ADDRESSES OF COMPETENT AUTHORITIES			
1.	Tool Room & Trg. Centre	General Manager	gmtrtc@hub.nic.in
2.	Rajya Sainik Board	Secretary	rsbdelhi@hub.nic.in
3.	Delhi Tpt.Corp.	Manager(Pub. Relation)	dtc@bol.net.in
4.	D.T.T.D.C. Ltd.	Managing Director	delhitourism@vsnl.com
5.	Delhi Comm. for Women	Member Secy. to Comm.	msdcw@bol.net.in

- 1. Vide Notification No. F.17/6/2001/AR, dated 3rd October, 2001
- 2. Subs. by Notification No. F. 17/6/2001/AR/17587-886, dated 15th November, 2002.
- 3. Subs. by Notification No. F. 17/6/2001/AR, dated 19th April, 2002.
- 4. Subs. by Notification No. F.17/6/2001/AR, dated19th April, 2002 and again subs. by Notification No. F17/6/2001/AR/17587-886, dated 15th November, 2002.

SCHEDULE 2

Annexure 2

I n exercise of the powers conferred under section 10 of the Delhi Right to Information Act, 2001 (Delhi Act No. 7 of 2001), read with rule 9of the Delhi Right to Information Rules 2001, the Government of National Capital Territory of Delhi is pleased to establish State Council for Right to Information consisting of the following members.

1.	Chief Minister, Govt. of NCT of Delhi	Chairman
2.	Finance Minister	Member
3.	Smt. Anjali Rai, MLA	Member
4.	Dr. S.C. Vats, MLA	Member
5.	Sh. Jaspal Singh, MLA	Member
6.	Chief. Secretary, Govt. of NCT of Delhi	Member
7.	Pr. Secretary to Chief Minister/IT	Member
8.	Pr. Secretary (Finance)	Member
9.	Pr. Secretary (Industries)	Member
10.	Secretary (Law)	Member
11.	Commissioner, Sales Tax Department	Member
12.	Sh. Ram Bhadur Rai, Chief Bureau Reporter, Jansatta	Member
13.	Sh. Yashwant Raj, Associated Editor, Hindustan Times	Member
14.	Sh. Ajit Bhattacharya, Head of Press Institute of India and Member, National Campaign for Peoples Right to Information	Member

15.	Sh. Shekhar Singh, Indian Institute of Public Administration, New Delhi and Member, National Campaign for Peoples Right to Information	Member
16.	Ms. Maja Daruwala, Director Commonwealth Human Rights Initiative	Member
17.	Ms. Abha Joshi, Consultant to NGOs working on Right to Information	Member
18.	Ms. Deepa Kapur, Resident Welfare Association, Vasant Vihar	Member
19.	Sh. O.P. Sehgal, Resident Welfare Association, Mayur Vihar	Member
20.	Ms. Kiran Mazumdar Shah, CII Chairman & Managing Director	Member
21.	Ms. Shipra Chatterji, Chairperson, FICCI, Ladies Organization	Member
22.	Secretary (AR)	Member Secretary

The members of the State Council shall hold office for a period of one year from the date of notification.

NAME AND ADDRESSES OF MEMBERS (SHATE COUNCIL OTHER THAN CIVIL SERVANTS AND PUBLIC SERVANTS

S. No.	Name & Designation	Address	Telephone No.
1.	Sh. Ram Bahadur Rai Chief Bureau Reporter Jansatta	A-80, Sector-2 NOIDA	914543002 (O) 914543004 (R)
2.	Sh. Yashwant Raj Associate Editor Hindustan Times	Hindustan Times (Sunday) 1st Floor, Hindustan Times Kasturba Gandhi Marg, New Delhi	3704604 (O) 6231162 (R)
3.	Sh. Ajit Bhattacharya Head of Press Institute of India	Press Institute of India Building Sapru House, Annexe, Bara Khamba Road,New Delhi-110001	3318066 3315260 3354809
4.	Sh. Shekhar Singh IIPA and Member National Campaign for Peoples Right to Information	C-17A, DDA Flats Munirka New Delhi- 110067	6162831 (R) 3739049 (O) 3731433 (O)
5.	Ms. Maja Daruwala Director, Commonwealth Human Rights Initiative	F-1/12A Hauz Khas Enclave, New Delhi- 110016	6864678 (R) 6861193 (R)
6.	Ms. Abha joshi Consultant to NGOs	192, Manu Apartments Mayur Vihar, Delhi- 110091	2792453 (R)
7.	Ms. Deepa Kapur RWA-	D-1/12.Vasant Vihar	6147294 (R) 6149822

, .	Vasant Vihar	New Delhi-110057	(R) Mob: 9811137329
8.	Sh. O.P. Sehgal R.W.A. Mayur Vihar	73-D, Pocket-III Mayur Vihar, Phase-1 Delhi- 110091	2710087 (R)
9.	Ms. Kiran Mazumdar Shah CII-Chairman & Managing Director	BIOCON India Ltd 28- KM, Hosur Road, Habbagodi-561229 Bangalore	4629994 (O) 4633168 (O)
10.	Ms. Shipra Chatterji Chairperson, FICCI Ladies Organisation	FICCI Ladies Organisation Federation House, Tansen Marg, New Delhi-110001	3738760 (O) 3738774 (O)